

Central Administrative Tribunal
Principal Bench

O.A.No.344/99

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 24th day of September, 1999

Raj Kumar Verma
s/o Shri G.S.Verma
r/o 1019, Laxmibai Nagar
New Delhi - 110 023. ... Applicant

(By Shri C.B.Pillai, Advocate)

Vs.

1. Union of India through
Secretary to the Govt. of India
Dept. of Agriculture & Co-operation
Ministry of Agriculture
Krishi Bhavan
new Delhi - 110 001.

2. Director (Administration)
Directorate of Extension
Krishi Bhavan
I.A.R.I. Campus
Pusa, New Delhi.

3. Secretary
Govt. of India
Ministry of Urban Affairs and
Employment
Director of Estates
Nirman Bhawan
New Delhi. ... Respondents

(By Shri N.S.Mehta, Advocate for Respondents No.1 & 2
and Shri S.M.Arif, Advocate for R-3(i.e. Directorate
of Estates)

O R D E R (Oral)

The applicant's mother who was working as
Superintendent Gr.II in the Directorate of Extension,
Respondent No.2, a subordinate office of the Ministry
of Agriculture, died while still in service on
25.3.1998. She left behind the applicant who is 32
years of age and his younger brother age 31 years and
one daughter 27 years old. All the three children are
married. The applicant says that he made a request
for suitable clerical job, on compassionate ground, on

Dr

20.4.1998. His grievance is that his request has not been acceded to, and the impugned order dated 10.7.1998 has been passed by the respondents.

(2)

2. The respondents in their reply have stated that the applicant's father is also retired Assistant Director and getting pension. In the ~~instance~~ case the family of the deceased received Rs.3 lacs as DCRG, etc. and a family pension of Rs.2850/- per month.

3. I have heard the counsel. The learned counsel for the applicant submits that the applicant was working at one time in a private company but due to the long illness of his mother he left the job in order to devote his time fully to his mother. The family ^{was} also ~~pushed up~~ with huge medical bills which were more or less ~~spent~~ ^{met} from the DCRG amount provided to the family.

4. I have considered the matter carefully. It is an admitted position that the applicant is a married person of 32 years of age. It is difficult to believe that the applicant was not able to take care of his requirements after marriage. In fact, after marriage ~~the~~ son became a part of his own family and could not be considered to be a dependant upon ^{his} mother. The father of the applicant is also a retired Govt. servant and also getting his own pension and also getting a family pension on account of applicant's mother ^{though}. It is alleged by the applicant that his father is an alcoholics and spends all his money on liquor.

13

5. The purpose of providing compassionate appointment is to mitigate the immediate hardship due to death of bread earner in the family. In this case the deceased family has got a sum of Rs.3 lacs on account of DCRG, etc., also the applicant's father is getting his pension and applicant is married and at the age of 32 years cannot be considered as a dependent of the late Govt. employee, ~~in receipt of the family pension.~~

6. In view of the above, the OA is dismissed ~~accordingly~~. The interim order, in respect of Govt. accommodation allotted to the deceased employee, is also vacated. No costs.


(R.K. AHOOJA)

MEMBER(A)

/RAO/